- (c) Rs. 575 were deposited as security by Shri Jagat Prakash, of Jagat Electric Stores, Dariba Kalan, Delhi, who was the highest bidder.
- (d) The question does not arise in view of reply to (b) above.
- (e) The land, on being considered surplus to the immediate requirement of the Railway, was put to auction under "Grow More Food Campaign". The total expenses incurred by the Railway was Rs. 128 on advertisements.
- (f) No loss. Only Rs. 128 were spent on advertisement.
  - (g) Does not arise.
- (h) The question of giving possession of land does not arise since no bid was accepted.
- 1170. [Transferred to the 24th December, 1968.]

## **fSHORTAGE OF TRACTORS**

- 942. CHAUDHARY A. MOHAMMAD: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:
- (a) whether it is a fact that even if the total installed capacity for production of tractors is exploited fully, there will be a shortage of nearly 35,000 tractors yearly;
- (b) if so, by what time this big gap between the demand and supply is expected to be made up; and
- (c) what steps are being taken to ensure that the progress of agricultural production is not hampered because of the shortage of tractors?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) According to an assessment made by the Department of Agriculture, the demand for Agricultural tractors by 1973-74 may go up to 90.000 Nos. per annum. Against this, the indigenous production of tractors by 1973-74 may not exceed 50,000 Nos. per annum.

(b) and (c) In order to fill the gap between the demand and indigenous production, the indigenous manufactu-

tTransferred from the 6th December, 1968. 4—57 R. S./6R

rers are being encouraged to expand their installed capacity. With a view to fostering rapid development of the industry, this industry has also been exempted from the licensing provisions of the Industries (Development and Regulation) Act, 1951 with effect from the 7th February, 1968. Following delicensing of the industry, one scheme for the manufacture of Russian DT 14B tractors has been approved in principle. A number of other proposals for the establishment of new units in the field are being processed. The implementation of the schemes which may be approved eventually will take time. It is, therefore, difficult to indicate at this stage the time by which the gap between the demand and supply from indigenous production will be made up. In the meantime, in order that the progress of agricultural production is not hampered, imports of tractors to some extent are being allowed.

onthetable

## **PAPERSLAID ON THE TABLE**

ANNUAL REPORTS (VOL. II) (1967-68) OF THE THREE DEVELOPMENT COUNCILS

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): Sir, I beg to lay on the Table a copy of the Annual Reports (Vol. II) of the three Development Councils for the year 1967-68, under subsection (4) of section 7 of the Industries (Development and Regulation) Act. 1951. [Placed in Library. See No. LT-2727/68.]

THE COST ACCOUNTING RECORDS (TYRES AND TUBES) SECOND AMENDMENT RULES, 1968

SHRI BHANU PRAKASH SINGH: Sir, I also beg to lay on the Table a copy of the Ministry of Industrial Development and Company Affairs (Department of Company Affairs) Notification G.S.R. No. 2012, dated the 6th November, 1968 (in English), publishing the Cost Accounting Records (Tyres and Tubes) Second Amendment Rules, 1968, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-272S' 68.]